

for denying admission into it for parties who believe in violence?

Mr. Speaker: Order, order. This hon. Member also is expressing an opinion and arguing.

Shri K. K. Basu: Has the Government got any specific list containing the names of parties who are alleged to have belief in violence?

Shri Gopalaswami: We have a list, but it is not in the public interest to disclose the names.

Dr. N. B. Khare: Does the National Cadet Corps ply the charka?

Mr. Speaker: Order, order. We will go to the next question.

MILITARY CAMPS

*2030. **Shri S. V. Ramaswamy:** Will the Minister of Defence be pleased to state:

(a) how many military camps built during the world war II are still in use of the Military department, and how many have been abandoned;

(b) whether the ground sites of those camps are requisitioned or acquired; and

(c) how many such camps have been utilised for hospitals and T. B. sanatoria?

The Minister of Defence (Shri Gopalaswami): (a) During the World War II, 7,679 military projects were constructed out of which 2,638 are still in use by Defence Services and the remaining 5,041 have since been abandoned.

(b) The position of tenure of land under these camps is as follows:—

Number of Camps.	Belonging to Govt. or Acquired lands.	Hired or Requisitioned lands.
2,638	2,166	472

(c) As far as is known three of the projects so far sold to State Governments are being used as Hospitals or sanatoria.

Shri S. V. Ramaswamy: What is the total amount that has been spent on these military camps and what is the value respectively of the camps which have been utilised by Government and of the camps which have been abandoned by Government?

Shri Gopalaswami: During the war, properties in large numbers and of heavy values were requisitioned or hir-

ed. The total number of such properties was 14,414 and the annual rental liability was Rs. 6 crores and 33 lakhs. On the 1st May last, 714 hired or requisitioned properties with an annual rental liability of Rs. 58,79,705 were held in charge of the Lands Hiring and Disposal Service under the Defence Ministry, and of course there are particulars of these requisitioned buildings and hired buildings, and requisitioned land and hired lands. If there is any further information which the hon. Member wants, I shall supply it.

Shri S. V. Ramaswamy: Are the Government preparing any scheme for acquiring the ground sites of all those properties which have been merely requisitioned?

Shri Gopalaswami: One of the conditions of requisitioning is that when the land is not required for government purposes, either for the Defence Department or for other departments, these lands should be restored to the original owners. In some cases they have been utilised by other departments; in other cases they have been retained for the Defence Department and in some others lands have been restored to owners.

Shri S. V. Ramaswamy: Sir, crores have been spent for constructing buildings on requisitioned lands. Is it not proper to acquire those properties?

Mr. Speaker: Order, order. What is the information that he wants?

Shri S. V. Ramaswamy: Do Government have any schemes for acquiring the lands also, so that the superstructures also may be there?

Mr. Speaker: He is repeating the same question in a different form.

Shri N. M. Lingam: Do these camps include holiday homes also?

Shri Gopalaswami: For the Defence Services?

Shri N. M. Lingam: Yes.

Shri Gopalaswami: Certainly; they do.

Shri T. S. A. Chettiar: I understand that about 400 of these are on rented property. Is it the intention of Government to continue these?

Shri Gopalaswami: They are slowly being got rid of. We have got to make enquiries of other departments as also of other Governments as to whether they want these lands and how they propose to acquire the ownership of the land in each case.

Dr. P. - S. Deshmukh: What is the total area covered by all these camps?

Shri Gopalaswami: I am afraid I have not got that information here.

Shri Dabhi: May I know the places where these hospitals and T.B. sanatoria are situated?

Shri Gopalaswami: I have not got full information in regard to these, but I can mention a few cases. Aundh Hospital, Poona, Lake Medical College, Calcutta and C.M. Hospital, Cuttack.

Shri H. N. Mukerjee: Have any of these camps been turned over for purposes of refugee rehabilitation and if so, what is their number?

Shri Gopalaswami: Some of them have been turned over to that purpose. I am sorry I am unable to give the number.

Pandit Munishwar Datt Upadhyay: May I know, Sir, what is the total area of the land that has been restored to the original owners till now?

Shri Gopalaswami, I must ask for notice.

Shri Raghavaiah: In view of the ever increasing rise of T.B. victims in the country, do Government propose to transform at least half of these camps into T.B. Sanatoria and hospitals?

Mr. Speaker: I think, it is a suggestion for action.

Shri M. L. Dwivedi: I would like to put question No. 2027.

Mr. Speaker: It is in the name of Seth Govind Das; has the hon. member got any authority from him?

Shri M. L. Dwivedi: No, Sir. It is in the public interest.

Mr. Speaker: I do not think I can permit that. He must have the authority from the hon. member who has tabled the question.

WRITTEN ANSWERS TO QUESTIONS

आयकर जांच आयोग

*२०२७. सेठ गोविन्द दास : क्या वित्त मंत्री यह बतलाने की कृपा करेंगे :

(क) १९५१-५२ में आयकर जांच आयोग और उस के संस्थापन आदि के ऊपर किया गया कुल व्यय, तथा

(ख) इस अवधि में इस आयोग द्वारा कुल कितना कर मिला ?

The Minister of State for Finance (Shri Tyagi): (a) Rs. 8.87, 567.

(b) The tax on concealed income reported by the Commission during the year 1951-52 was Rs. 10.28 crores. The amount collected during the same period in cases disposed of by the Commission amounted to Rs. 2.70 crores.

संयुक्त स्कांध समवाय

*२०२८. सेठ गोविन्द दास : क्या वित्त मंत्री यह बतलाने की कृपा करेंगे कि १९५१-५२ में कितने संयुक्त स्कांध समवायों की जांच की गई ?

The Minister of Finance (Shri C. D. Deshmukh): Investigation under section 138 of the Indian Companies Act was undertaken into the affairs of seventeen companies during 1951-52.

किचनर कालेज

*२०२९. श्री आर० एस० तिबारी : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि विन्ध्यप्रदेश में नौगांव स्थित किचनर कालेज अब बन्द कर दिया गया है;

(ख) क्या किचनर कालेज के अतिरिक्त किसी दूसरे स्थान पर प्रशिक्षण देने के लिए वैकल्पिक प्रवन्ध किये गए हैं और किये गये हैं तो कहाँ पर, अथवा क्या प्रशिक्षण बिःकुल समाप्त कर दिया गया है; तथा

(ग) सरकार उक्त कालेज की इमारतों का क्या उपयोग करना चाहता है ?

The Minister of Defence (Shri Gopalaswami): (a) Yes.

(b) No. Pre-cadet training, which was given at this College is now not considered necessary.

(c) Government propose to move the King George Military College from Jullundur to Nowgong and house it in the buildings of the former Kitchner College.